

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.518/98

Friday this the 3rd day of April, 1998

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

B. Vijayan Pillai,
Kodivattathu Veedu,
Vayala, Vayala PO,
Anchal (Via)
Pin: 691 306.

...Applicant

(By Advocate Mrs. Indu K)

Vs.

1. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram.
2. The Superintendent of Post Offices,
Pathanamthitta.
3. The Sub Divisional Inspector of Posts,
Punalloor South Division,
Punalloor.

Respondents

(by Advocate Mrs. Lakshmi for Shri PRR Menon)

The application having been heard on 3.4.1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

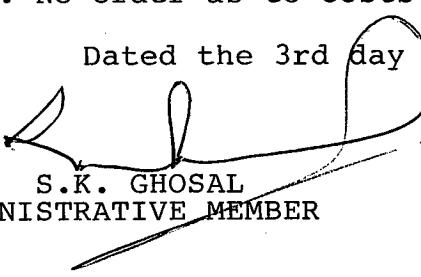
The applicant was working as an Extra
Departmental Delivery Agent on provisional basis in the
Vayala Post Office. His present grievance is that when a
regular vacancy of Extra Departmental Delivery Agent arose
at Urukunnu Post Office, the respondents refused to
consider his candidature for that post for the reason that
his name has not been sponsored by the Employment
Exchange. Hence he has filed this application for a
direction to the third respondent to consider his
candidature also for the selection of Extra Departmental
Delivery Agent, Urukunnu Sub Post Office alongwith those

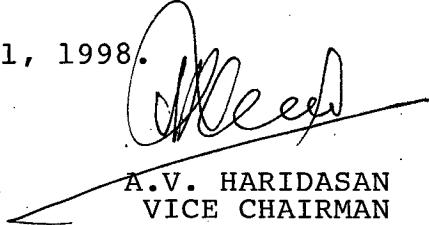
sponsored by the Employment Exchange. He submits that he has filed an application on 31.3.98 [A.2(a)] for this purpose.

2. When the application came up for admission today, the learned counsel appearing on behalf of the respondents submits that in view of the ruling of the Hon'ble Supreme Court in Excise Supdt. Malkapatnam, Krishna Dist. A.P. Vs. KBN Visweswara Rao and others (1996 (6) SCC 216) the respondents would consider the candidature of the applicant also for the selection and appointment to the post of Extra Departmental Delivery Agent, Urukunnu Post office, even though his name may not be sponsored by the Employment Exchange.

3. In view of the submission of the learned counsel appearing for the respondents, and as agreed to by the learned counsel for the applicant, this application is disposed of with a direction to the third respondent to consider the candidature of the applicant in the interview scheduled to be held on 4.4.98 or any deferred date for selection and appointment to the post of Extra Departmental Delivery Agent, Urukunnu Post Office, even though his name may not be sponsored by the Employment Exchange. No order as to costs.

Dated the 3rd day of April, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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